

OPEN COURT

CENTRAL ADMINISTRATAIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

DATED THIS THE 01st DAY OF APRIL 2011

CIVIL CONTEMPT PETITION NO. 117 of 2007
In
Original Application No. 1272 of 2006.

CORAM:

HON'BLE MR. JUSTICE S.C. SHARMA, MEMBER (J)
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)

Sarwan Kumar Nigam, aged about 45 years son of late Shri Om Prakash Nigam, Resident of 106/101-A, Gandhi Nagar, Kanpur.

. . . Applicant

By Adv: Sri Rakesh Verma
V E R S U S

Shri Narendra Singh Yadav, Manager, Mail Motor Services, Office of the Manager, Mail Motor Services, Kanpur 208001.

. . . Respondents

By Adv: Sri R.D. Tiwari

O R D E R

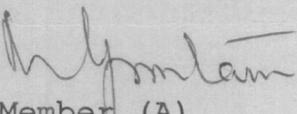
DELIEVED BY HON'BLE MR. JUSTICE S.C. SHARMA, MEMBER (J)

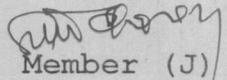
None is responding for the applicant. However, Shri M.K. Sharma, Advocate holding brief of Sri R.D. Tiwari, Advocate for the respondents is present. It has been stated by the learned counsel for the respondents that stay order was granted by the Hon'ble High Court on dated 27.10.2009 and stay order of the Hon'ble High Court has been shown filed alongwith affidavit dated 17.1.2011. As there is stay order of the Hon'ble High Court hence it will be just and proper to dismiss this CCP at this stage with the liberty to the applicant to file fresh contempt petition after disposal of the writ



petition by the Hon'ble High Court according to the result of the writ petition by the Hon'ble High Court.

2. Hence contempt petition ^{is} _{not} dismissed as there is stay order of the Hon'ble High Court. The applicant is at liberty to file ~~copy of~~ fresh contempt petition after disposal of the writ petition by the Hon'ble High Court according to the result of the writ petition by the Hon'ble High Court.


Member (A)


Member (J)

Manish/-